

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

L O K S A B H A

UNSTARRED QUESTION NO. 4570

TO BE ANSWERED ON WEDNESDAY, THE 29TH MARCH, 2017

Subordinate Courts as FTCs

**4570. DR. GOKARAJU GANGA RAJU:
SHRI RADHESHYAM BISWAS:
SHRI SUBHASH PATEL:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has proposed to allow States to use funds available for morning and evening courts to further increase the number of Fast Track Courts (FTCs) to expedite trial of pending cases particularly those of sexual assault and heinous crime and if so, the details thereof;
- (b) whether any special grants are disbursed to the States by the Centre for FTCs and if so, the details thereof; and
- (c) whether certain subordinate courts have been converted into FTCs, country-wise and whether their infrastructure have been proposed to be upgraded at par with FTCs and if so, the details thereof?

A N S W E R

**MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)**

(a) to (c): The creation of Subordinate Courts are the responsibility of the State Governments which in consultation with the respective High Courts create such Courts as per their requirement from their own resources. The 14th Finance Commission has endorsed the proposal of the Union Government to strengthen the justice delivery system in the States at a cost of Rs.4144 crore that includes, inter-alia, establishing 1800 FTCs for a period of five years to take up trial of cases of heinous crimes, involving senior citizens, women etc. The 14th Finance Commission has urged the State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements. As per information available, currently a total of 524 FTCs are functional in the country.
